

CBI Vs. M. C. Singhal & others

CC No. 361/2019

18.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Sh. Mukesh Kant Sharma, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of arguments on charge.

Let notices be issued (through email or WhatsApp only) to Ld. counsels for the accused persons and Ld. PP for CBI with following directions:

1. To send their written submissions in synopsis form, as brief as possible.
2. To give their consent that they are agreeable for order on charge through their written submissions.
3. Whether they want to address oral arguments through video conferencing as well, in addition; and
4. In the eventuality, Ld. Counsels, or any one of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other en bloc cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 22.06.2020.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the accused person. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(ANIL KUMAR SISODIA)

SPECIAL JUDGE, (PC ACT), (CBI)-07
ROUSE AVENUE DISTRICT COURTS
NEW DELHI / 18.6.2020

CBI Vs. Champak Banerjee & others

CC No. 122/2019

18.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Sh. Mukesh Kant Sharma, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of arguments on charge.

Let notices be issued (through email or Whatsapp only) to Ld. counsels for all the accused persons as well as Ld. PP for CBI with following directions:

1. To send their written submissions in synopsis form, as brief as possible.
2. To give their consent that they are agreeable for order on charge through their written submissions.
3. Whether they want to address oral arguments through video conferencing as well, in addition ; and
4. In the eventuality, Ld. Counsel(s), or any one of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other en bloc cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 25.06.2020. (25.06.2020)

A copy of this order be sent alongwith the notices to the Ld. Counsels for the accused persons as well as Ld. PP for CBI. A copy of this order be also sent to the Computer Branch for uploading on the official website.


18/6/2020

(ANIL KUMAR SISODIA)

SPECIAL JUDGE, (PC ACT), (CBI)-07
ROUSE AVENUE DISTRICT COURTS
NEW DELHI / 18.6.2020

CBI Vs. Ramesh Kumar & others

CC No. 383/2019

18.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Sh. Mukesh Kant Sharma, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of arguments on 2 applications u/sec.311 Cr.P.C. filed by C.B.I.

Let notices be issued (through email or Whatsapp only) to learned counsels for all the accused persons as well as Ld. PP for CBI with following directions:

1. To send their written submissions in synopsis form, as brief as possible.
2. To give their consent that they are agreeable for order on charge through their written submissions.
3. Whether they want to address oral arguments through video conferencing as well, in addition ; and
4. In the eventuality, Ld. Counsel(s), or any one of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other en bloc cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.06.2020. (24.06.2020)

A copy of this order be sent alongwith the notices to the Ld. Counsels for the accused persons as well as Ld.PP for CBI. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(ANIL KUMAR SISODIA)

SPECIAL JUDGE,(PC ACT),(CBI)-07

ROUSE AVENUE DISTRICTCOURTS

NEW DELHI / 18.6.2020

CBI Vs. Sanjay Kumar

CLOR 03/2019

18.06.2020

Present : Sh. Pankaj Gupta, Ld. Sr.PP for CBI.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Sh. Mukesh Kant Sharma, Reader of this court.

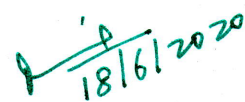
Notice was sent to Ld. Sr.PP for CBI through e-mail and Whatsapp on 17/06/2020 seeking his consent for conducting the proceedings in the case through video conferencing in terms of circulars of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Sh. Pankaj Gupta Ld. Sr. P.P. for CBI has appeared and orally submitted that he may be given a short adjournment for submitting brief written synopsis. He has further submitted that he may also be given the opportunity to address oral arguments through Video conferencing.

Ld. Sr. P.P. is at liberty to submit brief written synopsis before the next date of hearing. He is also requested to ask the I.O. to remain present on the next date of hearing through video conference facility for providing assistance.

In view of the submission made by Ld. Sr.P.P. for CBI, the case is adjourned to **27.06.2020 at 11.00 am.**

A copy of this order be sent to the Computer Branch for uploading the same on the official website of the court.

 18/6/2020

(ANIL KUMAR SISODIA)

SPECIAL JUDGE,(PC ACT),(CBI)-07

ROUSE AVENUE DISTRICTCOURTS

NEW DELHI / 18.6.2020

CBI Vs. Surender Singh & others

CC No. 03/2019

18.06.2020

Present : None

Matter has been taken up through video conferencing hosted by Sh. Mukesh Kant Sharma, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

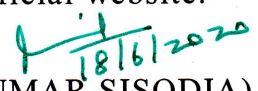
Let notices be issued (through email or Whatsapp only) to learned counsels for the accused persons and Ld. PP for CBI with following directions:

1. To send their written submissions in synopsis form, as brief as possible.
2. To give their consent that they are agreeable for final disposal of the case through their written submissions.
3. Whether they want to address oral arguments through video conferencing as well, in addition; and
4. In the eventuality, Ld. Counsels, or any one of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other en bloc cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **23.06.2020**.

A copy of this order be sent alongwith the notices to the Ld. Counsels for the accused persons and Ld. PP for CBI. A copy of this order be also sent to the Computer Branch for uploading on the official website.


(ANIL KUMAR SISODIA)

SPECIAL JUDGE, (PC ACT), (CBI)-07

ROUSE AVENUE DISTRICT COURTS

NEW DELHI / 18.6.2020